Petition presented 212

Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975, which has been passed by the Rajya Sabha at its sitting held on the 3rd March, 1975.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House the following Bills, as passed by Rajya Sabha:----

- (1) The All-India Services (Amendment) Bill, 1975.
- (2) The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.

(Interruptions)

MR. SPEAKER: Order, please. Why are you disturbing the House? Will you please sit down? May I tell you that I have given my ruling. I cannot proceed like this in the House. Every day you get up. There is no sense in this. All of you please sit down.

You cannot go on like this every day. The Election Commission is the proper authority. I will ask the Home Minister to make a statement about it.

SHRI INDRAJIT GUPTA (Alipore): Even though he may have been arrested by the State authorities, the reason given for his arrest is something which concerns the Centre. There are many aspects of this incident on which we would like to have more information. In a little while the Minister of Parliamentary Affairs is going to tell us about the business for next week. You may kindly direct that a statement be made by the Home Minister.

MR SPEAKER: I have asked the Home Minister to come out with a statement. What more do you want?

SHRI SHYAMNANDAN MISHRA: Please assure us that you will consider it after having heard the Home Minister. PROF. MADHU DANDAVATE (Rajapur): Have you asked the Home Minister to make a statement?

MR. SPEAKER: The problem is that you do not listen. Only one thing can be done at a time, either shouting or listening. Both things cannot be done.

12.12 hrs.

PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND THIRTY-FIFTH REPORT

SHRI H. M. PATEL (Dhandhuka): I beg to present the Hundred and Thirty-fifth Report of the Public Accounts Committee on Chapter of the Report of the Comptroller and Auditor General of India for the vear 1971-72, Union Government (Civil)—Revenue Receipts, Vol. I. Indirect Taxes.

MR. SPEAKER: How has he allowed you to present it? I am really surprised.

124 hrs.

PETITION RE. ELECTIONS IN BIHAR AND GUJARAT, SOCIO-ECONOMIC RIGHTS OF THE PEOPLE, ETC, ETC.

MR. SPEAKER: Presentation of petition.

SHRI B. R. SHUKLA (Bahraich): On a point of order.

MR. SPEAKER: What is the point of order?

SHRI B. R. SHUKLA: My point of order is that a petition of an identical nature and substance has already been presented to you. Therefore, it is not proper that for the same purpose another petition be presented in the House now.

MR. SPEAKER: I have considered it and it is with my permission that they are presenting it. **अफ्रे झरुझ बिहारी वाजपेसी :** (ग्वालियर) जन्मक महोदय, मैं बिहार धौर गुजरात में जुनाव, जनता के सामाजिक धौर धार्षिक घश्चिकार, लोकतंत्रीय प्रधिकार तया नागरिक स्वतंत्रता, स्वतंत्र एवं निष्पक्ष जुनाव, राज-नीतिंक सत्ता का विकेन्द्रीकरण, शिक्षा सुधार धौर राजनीतिक श्रष्टाचार के उन्मूलन के बारे में श्री जयप्रकाश नारायण तथा श्रन्य व्यक्तियों द्वारा हस्ताक्षरित एक याचिका श्रस्तुत करता हं।

SHRI SAMAR GUHA (Contai): The people's demand should be discussed on the floor of the House.

SHRI ATAL BIHARI VAJPAYEE. It should be circulated to all the members Let it be discussed by the House.

MR. SPEAKER: I do not know whether it should be circulated. You are yourself doing this service.

SHRI SHYAMNANDAN MISHRA (Begusarai): The hon. member, Shri Indrajit Gupta seems to be of the view that it should be circulated amongst all the members. We heartily support his demand.

MR. SPEAKER: It will go to the Petitions Committee.

12.16 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAM-AIAH): With your permission. Sir. I rise to announce that Government Business in this House during the week commencing 10th March, 1975. will consist of:--

- Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Submission to the vote of the House of Demands for Grants on Account (General) for 1975-76.

 (3) Discussion on the Resolution seeking disapproval of the Trust Laws (Amendment) Ordinance, 1975 and consideration and passing of the Trust Laws (Amendment) Bill, 1975.

I may also inform the House that I had a meeting with the leaders of the opposition in regard to the timely disposal of financial business by the House and they have kindly agreed that with effect from Monday, the 10th March, 1975 till the passing of the Finance Bill, 1975 the lunch interval may be dispensed with I hope the House will agree to this I am moving a formal motion for the dispensing of the lunch hour I beg to move:

"That this House resolves that the House do sit during the funch hour also with effect from Monday, the 10th March, 1975 till the passage of the Finance Bill, 1975."

SHRI SHYAMNANDAN MISHRA (Begusarai): Is it only for finishing the financial business or for some other things also which in the opinion of the House are extremely urgent and important?

SHRI K. RAGHU RAMAIAH: For any business.

भी राम रतन झर्मा (बांदा) : प्राध्यक्ष महोदय, बांदा जिले के कर्वी सव-डिविजन में प स्टिन ्द्र सं । याजन के नम में एक काम चल रहा है। वहा पर मध्य प्रदेश के लगभग दस हजार पुरुष भौर मौरतें काम कर रहे हैं। उनमे से मधिकाश हरिजन हैं। वहां जो ठकेदार भौर इंजीनियर वगैरह सरकारी कर्मचारी हैं, उन्होंने साठ-गाठ करके उन भौरतो के साथ रेप किया, उनके साथ अमानुषिक व्यवहार किया। वे उन लोगों की कम से कम एक एक, दो दो महीने की दैनिक वेजिज नही दे रहे हैं। मैं मल्ली महोदय से निवदन करूंगा कि वह अगले सप्ताह के बिजिनेस में इसका समावेंश कर लें, भौर